

(c) the steps the Government propose to take to increase the per capita income of these people to bring to the level of average Indian?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Per capita incomes have not been estimated on the basis of social groups.

(c) The draft Sixth Five Year Plan makes very substantial provision for the welfare of the Scheduled Castes, Scheduled Tribes and other backward and weaker sections and the schemes when implemented, will it is hoped, make a significant improvement in their per capita income and general well-being. The integrated rural development programme included in the plan will further improve their situation.

Report of Baweja Commission on Lathi-charge in Tihar Jail

6619 **SHRI HARI VISHNU KAMATH:**
SHRI JYOTIRMOY BOSU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Commission of Inquiry set up to inquire into the incident of lathi charge in Central Jail, Tihar, on the 2nd October, 1975 (Gandhi Jayanti) had submitted its report;

(b) if so, its findings and conclusions;

(c) whether the report will be laid on the Table; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). Yes Sir. The findings and the conclusions of the Commission are indicated in the report, copies of which are being placed on the Table of the House.

(d) The question does not arise.

Shortage of Cement in Rajasthan

6620. **SHRI MEETHA LAL PATEL:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there is acute shortage of cement in Rajasthan at present and if so, the reasons therefor;

(b) whether it is also a fact that the cement quota supplied to the State has been reduced considerably and if so, to what extent and the reasons therefor; and

(c) whether it is also a fact that farmers are not getting cement required for completion of their wells etc.?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The total despatches of Cement during 1977-78 was 6.40 lakh tonnes (Provisional) against 6.49 lakh tonnes during 1976-77. Allocations in the past were being made slightly in excess of the anticipated availability due to non-lifting of cement by some of the allottees. In view of the spurt in demand and improved lifting of quantities allotted, allocations are now being restricted to firm estimates of availability of production. The shortage in the State is part of the overall shortage of cement in the country. As regard supply of cement to farmers in the State, the State Government has indicated that while efforts are made to meet the demand for completion of wells, it has not been possible to meet the full demand due to inadequate availability.

Meeting of the National Development Council

6621. **SHRI S. S. LAL:** Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that National Development Council at its sitting held on 18th and 19th March, 1978 was not able to take any decision about Centre-State fiscal relations;

(b) if so, the reasons therefor and what kind of steps Government propose to take in this regard;

(c) whether it is also a fact that 11 Chief Ministers of various States have decided to set up a parallel Committee for the purpose; and

(d) if so, the details of the stand taken by Government to avoid any confrontation between the Centre and State Governments?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b) The main purpose of the meeting of the National Development Council convened on March 18 and 19, 1978 was to consider the draft Plan for the five years 1978-83. The question of Centre-State fiscal relations was also raised. Considering all relevant factors, the N.D.C. felt that the existing fiscal arrangements need to be further discussed, having regard to the Constitutional provisions. A Committee of the National Development Council was agreed to be set up for this purpose. The Committee would inter alia review the Gadgil formula of Central assistance and the scope of Centrally sponsored schemes in the Plan.

(c) According to the earlier press reports, some Chief Ministers proposed to hold a conference at Chandigarh to discuss Centre-State fiscal relations. A recent press report indicates that the proposal seems to have been dropped.

(d) There is no question of any confrontation between the Central and State Governments as both have the common objective of maximising resources for development and deploying these effectively to promote balanced growth along desired lines.

निरन्तर शिक्षा के लिए सार्वजनिक उद्यम केन्द्र (पब्लिक एंटरप्राइज सेंटर)

6622. श्री भानु कुमार शास्त्री : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंत्रालय ने निरन्तर शिक्षा के लिए सार्वजनिक उद्यम केन्द्र (पब्लिक एंटर-

प्राइज सेंटर) नामक एक संस्थान खोला है, यदि हां, तो उस पर वार्षिक अनुमानित खर्च कितना होगा तथा इस खर्च को कौन सा मंत्रालय वहन करेगा; और

(ख) उस केन्द्र तथा राष्ट्रीय श्रम संस्थान के कृत्यों में क्या अन्तर है, यदि कोई अन्तर नहीं है, तो यह केन्द्र क्यों खोला गया है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा भस्ती) : (क) निरन्तर शिक्षा के लिए सरकारी उद्यम केन्द्र (पब्लिक एंटरप्राइज सेंटर) की स्थापना केन्द्रीय सरकार के सरकारी उद्यमों के संगठक सदस्यों के रूप में की गई है। वर्ष 1978-79 के लिए, केन्द्र का अनुमानित वार्षिक व्यय 28 लाख रुपए है जो सरकारी श्रेय के उपक्रमों द्वारा वहन किया जाएगा।

(ख) सरकारी उद्यम केन्द्र का मुख्य कार्य सार्वजनिक क्षेत्र की वॉकनीति का विकसित करना, ट्रेड यूनियनों तथा अन्य भागीदारों के सम्बद्ध उद्देश्यों का प्राप्त करने में सरकारी उद्यमों की सहायता करना और ग्राम विकास में सरकारी उद्यमों की भूमिका का विस्तार करना है। राष्ट्रीय श्रम संस्थान का मुख्य उद्देश्य आवश्यक तकनीकी ज्ञान तथा कारीगरी का केन्द्रीय व राज्य स्तर पर श्रमिक सम्बद्धों का संचालन करने वालों को शामिल करना। यह संस्थान शिक्षा व प्रशिक्षण अनुसन्धान परामर्श व प्रकाशन में परस्पर सम्बद्ध और सहबद्ध कार्यों को भी करता है। इसलिए दोनों संस्थानों का कार्य भिन्न है।

Number of Foreigners Working with M/s. Larsen & Toubro in the Country
6823. SHRI RAMESHWAR PATIDAR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of foreigners working with M/s. Larsen & Toubro in this country;

(b) the average amount paid and other expenses incurred on them during the year 1976-77;

(c) whether the company can be run without foreigners; and